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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **W.P.(CRL) 1359/2021**

PANKAJ YADAV ..... Petitioner

Through : In person.

versus

UNION OF INDIA THROUGH MINISTRY OF INFORMATION  
AND TECHNOLOGY AND ORS ..... Respondent

Through : Mr.Gaurang Kanth, CGSC for UOI  
Mr. Mukul Rohatgi, Sr. Advocate  
with Mr. Tejas Karia, Mr.Ajit  
Warrier, Mr.Gauhar Mirza,  
Mr.Shyamal Anand, Mr.Divyanshu  
Shrivastava and Mr. Yash  
Karunakaran, Advocates for R-2 & 3.

**CORAM:**

**HON'BLE MR. JUSTICE YOGESH KHANNA**

**ORDER**

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**28.07.2021**

1. The hearing has been conducted through Video Conferencing.

**CRL.M.A. 11533/2021**

2. Exemption allowed, subject to all just exceptions.

3. The application stands disposed of.

**W.P.(CRL) 1359/2021**

4. This petition is filed with following prayers :

*i) to issue a writ mandamus for issuance of directions for Respondent no. 1 to address the grievance of the petitioner and further direct Respondent No. 1 to frame guidelines for Respondent No. 2 & 3 to initiate, file and institute appropriate proceedings pertaining to breach of privacy and impersonation which takes on their platforms with the law enforcement agencies.*

*ii) Issuance of appropriate writ/directions to the Respondent No. 1 thereby directing the Respondent No. 2 and 3 to frame*

*and disclose the rules/procedure/mechanism for redressal of the complaints including cyber-crimes on their platform and website.*

*iii) Issuance of appropriate Writ/s/directions for Respondent no. 1 to direct the Respondent No.2 and 3 to take and provide appropriate redressal and resolve the complaints in a time bound manner.*

5. Let a response be filed qua action taken by respondent No.2 and 3 in this matter within a week from today and be placed on record.
6. List on 12.08.2021.

**YOGESH KHANNA, J.**

**JULY 28, 2021**

*VLD*